

(c) The funds earmarked for conservation, preservation and maintenance of 3677 monuments/sites/remains declared as of national importance, is Rs.141.35 crore and for 44 site museums, is Rs.7.25 crore for the current financial year.

Jail reforms in U.P.

†*569. SHRI NARESH AGRAWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Uttar Pradesh has sent a package to the Central Government for reform and modernization of jails situated in the State;

(b) if so, the details thereof;

(c) whether keeping in view the wide gap between the capacity of jails and the number of prisoners therein, the Central Government is considering any policy for improving the demonic life of prisoners living in jails; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) “Prisons” is a State subject under List II of the Seventh Schedule to the Constitution of India. The management and administration of Prisons falls exclusively in the domain of the State Governments, and is governed by the Prisons Act, 1894 and the Prison Manuals of the respective State Governments. States have the primary role, responsibility and authority to change the current prison laws, rules and regulations. However, the Government had implemented a scheme for Modernisation of Prisons from 2002-2007 for 27 States (except Arunachal Pradesh). Under the scheme the Government of Uttar Pradesh was allocated funds to the tune of ₹ 231.25 crore out of which ₹ 231.05 crore have been utilized by the State Government at the end of March 2012 with an unspent balance of ₹ 20 lacs outstanding.

These funds were allocated to Uttar Pradesh for construction of 9 jails, 400 barracks and 1540 staff quarters in addition to water and sanitation works. Out of these 6 jails, 387 barracks and 1535 staff quarters have been constructed. The pending works to be completed, therefore, include 3 jails, 13 barracks and 5 staff quarters. All these are expected to improve living conditions in the existing jails in the State.

Release of funds for developmental works in Karnataka

*570. DR. VIJAY MALLYA : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is committed to release 7 instalments to Government of Karnataka in respect of various schemes relating to development of storm water drains, roads, slum areas etc. totaling to Rs. 89.47 crore; and

† Original notice of the question was received in Hindi.